

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B.A. No.2825 of 2020**

Suresh Mahto ..... **Petitioner**

**Versus**

The State of Jharkhand ..... **Opp. Party**

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**CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA**

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For the Petitioner : Mr. Pradeep Kr. Prasad, Advocate  
For the State : Mr. S. K. Dubey, A.P.P.

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**02/Dated: 09<sup>th</sup> September, 2020**

1. Office to delete the name of Mr. Naresh Prasad Thakur and mention the name of Mr. S. K. Dubey, as the counsel for the State, in the daily cause list.
2. Learned counsel for the petitioner submits that he shall file the undertaking to remove the defects, as pointed out by the office, as and when the physical functioning of the Court starts functioning.
3. Heard. If the undertaking is so filed, then office to list the application under the appropriate heading after two weeks.

**(AMITAV K. GUPTA, J.)**

Chandan/-